

(c) the number of recommendations made by the Commissioner in its reports for the years 1986 and 1987 and the number out of them accepted/implemented by the Government of India?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) and (b). The Commissioner for SCs and STs who is appointed as per the provisions of Article 338 of the Constitution, which states that the Special Officer for Scheduled Castes and Scheduled Tribes, appointed by the President, has to investigate all matters relating to the safeguards provided for the Scheduled Castes and Scheduled Tribes under the Constitution, and report to the President upon the working of those safeguards at such intervals as the President may direct, and the President shall cause all such reports to be laid before each House of Parliament. The Commissioner for Scheduled Castes and Scheduled Tribes has not been specifically vested with powers to ensure implementation of his recommendations by the concerned Ministries/Departments.

The copies of the report of the Commissioner are forwarded to all State Governments/Union Territory Administrations and to the concerned Central Ministries/Departments, requesting them to take necessary action on the recommendations, and to inform the details about there along with their comments to the Ministry of Welfare to be sent to the Ministry of Parliamentary Affairs.

(c) Of the 34 recommendations contained in the 28th Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1986-87, 19 recommendations have been accepted, 11 have been partially accepted, 2 have not been accepted, and 2 are under consideration.

Demand of C.G.H.S. Pharmacists Association

4363. SHRI BHAGEY GOBARDHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some demands of CGHS Pharmacists Association are pending implementation;

(b) if so, the demands made and the details of those which have been implemented and those which await implementation; and

(c) the reasons for delay in implementation of the pending demands?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) Yes, Sir.

(b) The major demands of the CGHS Pharmacists' Association of India are as under:—

- (1) Recognition of the CGHS Pharmacists' Association of India.
- (2) Improving promotional avenues by creation of 223 posts of pharmacists in higher grade.
- (3) Grant of selection grade.
- (4) Establishment of Testing Laboratory of CGHS for standardisation of quality of medicines purchased.
- (5) Risk or Pharmacy allowance to the CGHS Pharmacists.

The present position with regard to implementation/stage of consideration of the aforesaid demands are as under:—

- (1) Since the rules relating to recogni-

tion of Associations are being revised by the Department of Personnel and Training, it was not possible to consider this demand.

- (2) Based on the recommendations of Central IVth Pay Commission, a proposal to upgrade 223 posts of Pharmacists to Head pharmacist was referred to Ministry of Finance who have asked for certain additional information.
- (3) 61 posts of Selection Grade Pharmacists have already been created.
- (4) A committee has been constituted to look into the problems of quality of drugs being purchased from C.G.H.S. organisation.
- (5) This has not been agreed to by Ministry of Finance. However, an allowance namely 'Patient Care Allowance' has been allowed to all Non-Ministerial Group 'C' and 'D', staff including the Pharmacists of CGHS in accordance with the Memorandum of Settlement arrived at in March 90 between the Government and the AIOGHSEA.

(c) The delay in implementation of the Demands is due to consultation with other Ministries such as Personnel and Finance.

Demands of Employees of Central Research Institute for Yoga

4364. SHRI YASHWANTRAO PATIL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the employees of the Central Research Institute for Yoga, New Delhi recently started agitating for the acceptance of their demands; and

(b) if so, the details of the demands and the reaction of Government thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) Yes, Sir.

(b) The matter is under consideration.

Work Regarding Storm-Water Drains in Nirman Vihar

4365. SHRI KAMAL NATH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware of the fact that work relating to internal storm-water drains and repair of road, in Nirman Vihar has been held up due to non-payment of the bills of contractors by the Municipal Corporation of Delhi in spite of the fact that full cost of works had been deposited by the Ministry of Works, Housing and Supply Cooperative House Building Society about two years ago; and

(b) the time by which the work is likely to be completed including removal of excavated earth and linking the storm-water drain with the main drain on Patparganj Road?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) The Municipal Corporation of Delhi has reported that no work has been held up on account of non-payment of bills.

(b) Works of removal of excavated earth repair of roads and linking of Storm water drains with main drain are scheduled for completion before the next monsoon.

Plots in Rohini

4366. SHRI GURDIAL SINGH SAINI: Will the Minister of URBAN DEVELOPMENT be pleased to state: